

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<b>FOR THE ATTENTION OF THE CREDITORS OF RK PATIL INFRAPROJECTS PRIVATE LIMITED RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>RK Patil Infraprojects Private Limited</b>
2.	Date of incorporation of corporate debtor	10 January 2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U70102MH2012PTC225910</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	RMC Plant, R.K.House, Near Gavhan Phata, Panvel-Uran Road, Vahal, Panvel 410 206, Maharashtra, IN.
6.	Insolvency commencement date in respect of corporate debtor	26 November 2024, date of pronouncement of order by Hon'ble NCLT, Mumbai.
7.	Estimated date of closure of insolvency resolution process	24 May 2025, being 180 <sup>th</sup> day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rajesh S. Shah Reg.No. IBBI/IPA-002/IP-N00592/2018-19/11881 AFA Valid till: 31 December 2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg. Address:</b> 701, Laxmikunj Apartment, Opp. Premanand Society, Near Rajendranagar, Navi Peth, Pune 411 030 Reg. Email id: <a href="mailto:rsshah27@hotmail.com">rsshah27@hotmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in point no. 9 Process specific email id: <a href="mailto:cirprkpatilinfraprojects@hotmail.com">cirprkpatilinfraprojects@hotmail.com</a>
11.	Last date for submission of claims	10 December 2024, being 14 <sup>th</sup> day from the date of receipt of order
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address same as point no. 9

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RK Patil Infraprojects Private Limited** 26 November 2024.

The creditors of **RK Patil Infraprojects Private Limited** are hereby called upon to submit their claims with proof on or before 10 December 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28 November 2024  
Place: Pune



Rajesh S. Shah  
Interim Resolution Professional  
IBBI/IPA-002/IP-N00592/2018-19/11881  
In the matter of  
**RK Patil Infraprojects Private Limited**